

**C O N T E N T S**

**Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935 (Saka)  
No.28, Thursday, May 2, 2013/Vaisakha 12, 1935 (Saka)**

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\*Due to continuous interruptions in the House, Starred Questions could not be taken up for oral answers. Therefore, these Starred Questions were treated as Unstarred Questions.

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

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LOK SABHA

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Thursday, May 2, 2013/Vaisakha 12, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : प्रश्न काल। प्रश्न 501 - श्री प्रताप सिंह बाजवा।

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, सरबजीत सिंह का मामला बड़ा गंभीर है। ... (व्यवधान) इस पर चर्चा के लिए हमने नोटिस दिया है। ... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... \*

**11.0 ½ hrs.**

*At this stage, Shri Shailendra Kumar, Shrimati Harismrat Kaur Badal, shri Arjun Ram Meghwal and some other hon. Members came and stood on the floor near the Table.*

MADAM SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

**11.01 hrs**

*The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.*

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\* Not recorded.



**11.30 hrs**

*The Lok Sabha re-assembled at Thirty Minutes past Eleven of the Clock.*

(Dr. M. Thambidurai *in the Chair*)

 शैलेन्द्र कुमार (कौशाम्बी): महोदय, सरबजीत सिंह का मामला बहुत गंभीर है।... (व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ...\*

**11.30 ½ hrs.**

*At this stage, Shri Shailendra Kumar, Shrimati Harsimrat Kaur Badal, Shri Arjun Ram Meghwal and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

MR. CHAIRMAN: The House stands adjourned to meet again at 12.00 noon.

**11.31 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*




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\* Not recorded.

**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Madam Speaker in the Chair)*

**RESOLUTION RE: CONDEMNING INHUMAN TREATMENT AND  
MOURNING DEMISE OF INDIAN CITIZEN IN PAKISTAN JAIL**

MADAM SPEAKER: Hon. Members, this House expresses its deep sense of shock and sorrow on the sad demise of Shri Sarabjit Singh, an Indian citizen in Jinnah Hospital, Lahore in Pakistan today after he was brutally assaulted by his fellow inmates in a Pakistan jail.

This House condemns the inhuman treatment meted out to Shri Sarabjit Singh in Pakistan jail and hopes that the culprits will be brought to book.

The House deeply mourns the demise of Shri Sarabjit Singh and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence as a mark of respect to the memory of the departed.

**12.01 ½ hrs.**

*The Members then stood in silence for a short while.*

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**12.02 hrs.**

*At this stage, Shrimati Harsimrat Kaur Badal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

**12.02½ hrs.****PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Praful Patel, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry for the year 2013-2014.

(Placed in Library, See No. LT 8948/15/13)

- (2) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry for the year 2013-2014.

(Placed in Library, See No. LT 8949/15/13)

... (Interruptions)

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2013-2014.

(Placed in Library, See No. LT 8950/15/13)

- (2) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2013-2014.

(Placed in Library, See No. LT 8951/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2011-2012.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8952/15/13)

- (4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2011-2012.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 8953/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table :-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2013-2014.

(Placed in Library, See No. LT 8954/15/13)

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2011-2012, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8955/15/13)

(4) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 8956/15/13)

(ii) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 8957/15/13)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011, together with Audit Reports thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8958/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the NHPC Limited and the NHDC Limited for the year 2013-2014.  
(Placed in Library, See No. LT 8959/15/13)
  - (ii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2013-2014.  
(Placed in Library, See No. LT 8960/15/13)
  - (iii) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2013-2014.  
(Placed in Library, See No. LT 8961/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8962/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 8963/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri K.H. Muniyappa, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year

2011-2012, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8964/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

On behalf of Shri Sachin Pilot, I beg to lay on the Table:-

- (1) A copy of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. F. No. 3-1/Amend/Comb.Reg./2013/CD/CC in Gazette of India dated 4<sup>th</sup> April, 2013 under sub-section (3) of Section 64 of the Competition Act, 2002.

(Placed in Library, See No. LT 8965/15/13)

- (2) A copy of the Companies (Central Government's) General Rules and Forms (Seventh Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 906(E) in Gazette of India dated 19<sup>th</sup> December, 2012 under sub-section (3) of Section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 8966/15/13)

... (*Interruptions*)



THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay on the Table:-

(1) A copy of Notification No. S.O. 173(E) (Hindi and English versions) published in Gazette of India dated 16<sup>th</sup> January, 2013, containing Report of Justice S. Saghir Ahmad Commission of Inquiry set up to inquire into collision of Train No. 3005 Up Howrah-Amritsar Mail with derailed wagons of Down Goods train near Sarai Banjara Station on Ambala Ludhiana Section of Northern Railway on 02.12.2000 and Action Taken Report thereon issued under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8967/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8968/15/13)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development

Authority, New Delhi, for the year 2010-2011.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8969/15/13)

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**12.03 hrs**

**MESSAGES FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Madam Speaker, I have to report following messages received from the Secretary-General of Rajya Sabha:-

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 22<sup>nd</sup> March, 2013 adopted the following Motion in regard to the Committee on Public Accounts:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2013 and ending on the 30 April, 2014, and do proceed to elect, in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Dr. E.M. Sudarsana Natchiappan
2. Shrimati Ambika Soni
3. Shri Prakash Javadekar
4. Shri Satish Chandra Misra
5. Shri Prasanta Chatterjee
6. Shri N.K. Singh
7. Dr. V. Maitreyan'

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 22<sup>nd</sup> March, 2013 adopted the following Motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2013 and ending on the 30<sup>th</sup> April, 2014, and do proceed to elect, in accordance with the system of proportional representation by means of single

transferable vote, ten Members from among the Members of the House to serve on the said Committee."

3. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :-

1. Shri Nandi Yellaiah
2. Dr. Pradeep Kumar Balmuchu
3. Shrimati Wansuk Syiem
4. Shri Nand Kumar Sai
5. Shri Faggan Singh Kulaste
6. Shri Thaawar Chand Gehlot
7. Shri Veer Singh
8. Shri Shashi Bhusan Behera
9. Shri D. Raja
10. Shri Lalhming Liana'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 22<sup>nd</sup> April, 2013 adopted the following Motion in regard to the Committee on the Welfare of Other Backward Classes (OBCs):-

"That this House concurs in the recommendation of the Lok Sabha to elect ten Members from amongst the Members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of Members so elected to the Committee."

4. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri V. Hanumantha Rao
2. Dr. Ram Prakash
3. Shri Rama Chandra Khuntia
4. Shri Ashk Ali Tak
5. Shrimati Jharna Das Baidya
6. Shri Ramchandra Prasad Singh
7. Shri Birendra Prasad Baishya

5. I am also to inform that in order to fill up the remaining three vacancies in the Committee, the election process will be initiated during the next Session of Rajya Sabha.'

... (*Interruptions*)

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**12.03 ½ hrs.****COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS  
34<sup>th</sup> Report**

श्री कड़िया मुंडा (खूंटी): अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का 34वाँ प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ।

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**12.03 ¾ hrs.****COMMITTEE ON SUBORDINATE LEGISLATION****32nd Report**

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Thirty-second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

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... (*Interruptions*)

**12.04 hrs.****COMMITTEE ON PAPERS LAID ON THE TABLE****11<sup>th</sup> Report and Minutes**

SHRI HARIN PATHAK (AHMEDABAD EAST): I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

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**12.04 ¼ hrs.****JOINT COMMITTEE ON OFFICES OF PROFIT  
9<sup>th</sup> Report**

श्री रेवती रमण सिंह (इलाहाबाद): अध्यक्ष महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का 9वाँ प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ।

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**12.04 ½ hrs.****STANDING COMMITTEE ON COAL AND STEEL  
34<sup>th</sup> and 35<sup>th</sup> Reports**

श्री उदय प्रताप सिंह (होशंगाबाद): अध्यक्ष महोदया, मैं कोयला और इस्पात संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ :-

- (1) खान मंत्रालय की “अनुदानों की मांगों (2013-14)” के बारे में 34वाँ प्रतिवेदन।
  - (2) इस्पात मंत्रालय की “अनुदानों की मांगों (2013-14)” के बारे में 35वाँ प्रतिवेदन।
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... (Interruptions)

**12.05 hrs.****COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT  
34<sup>th</sup> to 37<sup>th</sup> Reports**

SHRI HEMANAND BISWAL (SUNDARGARH): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013):-

- (1) Thirty-fourth Report on Demands for Grants (2013-14) of the Ministry of Tribal Affairs.

- (2) Thirty-fifth Report on Demands for Grants (2013-14) of the Department of Disability Affairs (Ministry of Social Justice and Empowerment).
- (3) Thirty-sixth Report on Demands for Grants (2013-14) of the Department of Social Justice and Empowerment (Ministry of Social Justice and Empowerment).
- (4) Thirty-seventh Report on Demands for Grants (2013-14) of the Ministry of Minority Affairs.

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... (*Interruptions*)

**12.05 ½ hrs.**

**STANDING COMMITTEE ON COMMERCE  
117th and 118th Reports**

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 107<sup>th</sup> Report on Demands for Grants (2013-14) of the Department of Commerce (Ministry of Commerce and Industry).
- (2) 108<sup>th</sup> Report on Demands for Grants (2013-14) of the Department of Industrial Policy and Promotion (Ministry of Commerce and Industry).

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... (*Interruptions*)



**12.05 ¾ hrs.**

**STANDING COMMITTEE ON PERSONNEL, PUBLIC  
GRIEVANCES, LAW AND JUSTICE  
59<sup>th</sup> Report**

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं संसदीय और विधान सभा निर्वाचन क्षेत्रों में अनुसूचित जातियों और अनुसूचित जनजातियों के प्रतिनिधित्व का पुनः समायोजन विधेयक, 2013 के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 59वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

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... (*Interruptions*)

**12.06 hrs.**

**STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 237<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology\***

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of Shri S. Jaipal Reddy, I beg to lay the statement in pursuance of Direction No. 73A of the Hon'ble Speaker, Lok Sabha issued vide Lok Sabha Bulletin, Part II, dated 1<sup>st</sup> September, 2004 to inform the esteemed House about the status of implementation of recommendations contained in Two Hundred Thirty Seventh Report on the recommendations made by Department- related Parliamentary Standing Committee on Science and Technology, Environment & Forests on Action taken by the Department on the recommendations contained in 227<sup>th</sup> Report of the Committee on Demands for Grants (2012-2013) of Department of Scientific & Industrial Research.

The Committee, while reviewing the working and considering the detailed Demands for Grants of DSIR, analyzed the same with reference to the aims, objectives and achievements of the Department and presented the 227<sup>th</sup> Report thereon to both the Houses on 18<sup>th</sup> May, 2012. There were 26 recommendations in 227<sup>th</sup> Report of the Committee. Majority of them were advisory and appreciative in nature. The Department has furnished a detailed Action Taken Note on these recommendations to the Committee on 29.08.2012.

The Committee presented its 237<sup>th</sup> Report on the Action Taken by the Department on the recommendations contained in the 227<sup>th</sup> Report and presented to both the Houses of Parliament on 20<sup>th</sup> December, 2012.

Some of the most significant recommendations are reproduced below:

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\* Laid on the Table and also placed in Library, See No. LT 8970/15/13.

- 'Mechanism to Monitor and Review the Ongoing Schemes'- The Committee notes the reply given by the Department and hopes that in the years to come the Department would not only maintain its good performance on Result Framework Document (RFD) but would further improve it;
- 'Performance in the Eleventh Five Year Plan'- The Department has not furnished any reason for reduction of its allocation at Budgetary Estimate (B.E) stage. The Committee, however, hopes that the Department would make optimum utilisation of funds allocated to it. The Committee desires that the Department should take up the issue of huge cut in Plan outlays with the Planning Commission and impress upon the Commission to realistically view the requirement of the Department in the Twelfth Five Year Plan and bring the concern expressed by the Committee to the notice of the Planning Commission;
- 'Achievements of CSIR'- The Committee notes the reply but would like CSIR scientists to win prestigious international awards and help Indian Industry to develop globally competitive products on a regular basis. The Committee further observes that steps being taken in this regard should have been spelt out in its Action Taken Note.
- 'Technopreneur Promotion Programme - The Committee is happy to note the expansion of Technopreneur Promotion Programme and hopes that Department would ensure that the programme achieves its goal of making India a technology and innovation driven society;
- 'Outlay Proposed and Allocation approved for 2012-13'- The Committee hopes that the Department will take up the matter with the Planning Commission/Ministry of Finance for restoration of funds at Revised Estimates stage. The Committee notes the reply of the Department and hopes that Central Electronics Limited (CEL) would make available cost effective Solar Photovoltaic Modules to Indian consumers in a fixed time frame;
- 'Programmes of CSIR- National Laboratories Scheme'- The Committee notes the initiative taken by the CSIR to explore and to further enhance its capabilities by incorporating a company named

'CSIR Tech Private Limited (CTPL) and hopes that this new venture would result in effective commercialization of CSIR technologies;

- 'Programmes of CSIR- National S&T Human Resource Development scheme'- The Committee is pleased to note that the Department has agreed to the proposal of the Committee to widen the ambit of its 250 CSIR handholding scholarships to the students suffering from other serious physical disabilities; and
- Interaction between industry and CSIR- The Committee notes the reply of the Department and hopes that CSIR would soon be able to work in partnership with other big industrial players in its endeavour to increase the share of private funds for Research & Development activities.

The copy of the Action Taken Note on 237<sup>th</sup> Report, which was forwarded to Rajya Sabha Secretariat on 19.03.2013, is laid on the Table.

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... (*Interruptions*)

**12.06 ½ hrs.****STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1775 DATED 07.03.2013 REGARDING “MONITORING OF PRODUCTION AND MARKETING OF DRUGS” ALONGWITH REASONS FOR DELAY\***

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

Madam, I beg to lay a statement correcting the English version of Answer given on 7.3.2013 in Lok Sabha to Unstarred Question No. 1775 asked by Shrimati Kamla Devi Patle, MP regarding `Monitoring of Production and Marketing of Drugs and also a statement showing reasons for delay in laying correction statement in respect of reply given on 7.3.2013 to Unstarred Question No. 1775 by Shrimati Kamla Devi Patle, MP regarding `Monitoring of Production and Marketing of Drugs'. ... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 8971/15/13.

The correct reply (English version) to parts (a) & (b) of the Lok Sabha Unstarred Question No.+1775 dated 07.03.2013 regarding 'Monitoring of Production and Marketing of Drugs is as follows :-

<b>Part of the Question</b>	<b>For</b>	<b>Read</b>
(a)	As per the report of the working group on Drug and Pharmaceuticals for the 12 <sup>th</sup> Five Year Plan (2012-2017), there are nearly 2500 pharmaceutical units in the country	There are approximately 10563 pharmaceuticals units registered in various parts of the country
(b)	As per Economic Intelligence Service of Centre for Monitoring of Indian Economy Pvt. Ltd., Mumbai, the sale value of drugs and pharmaceuticals during 2011-12 was Rs.108250.00 crore	As per Economic Intelligence Service of Centre for Monitoring of Indian Economy Pvt. Ltd., Mumbai, the sale value of drugs and pharmaceuticals during 2011-12 was approximately Rs.119075.00 crore.

2. The Hindi version of the reply to Lok Sabha Unstarred Question No.+1775 dated 07.03.2013 including parts (a) & (b) is correct and therefore, no amendments are required.

STATEMENT SHOWING REASONS FOR DELAY IN LAYING CORRECTION STATEMENT IN RESPECT OF REPLY GIVEN ON 7.3.2013 TO UNSTARRED QUESTION NO.+1775 BY SHRIMATI KAMLA DEVI PATLE, MP REGARDING 'MONITORING OF PRODUCTION AND MARKETING OF DRUGS'.

The fact that the English and Hindi version of the Lok Sabha Unstarred Question No.+1775 by Shrimati Kamla Devi Patle, MP regarding 'Monitoring of Production and Marketing of Drugs' differed in reply to parts (a) & (b) of the question was discovered late by the Department of Pharmaceuticals and therefore, correction statement could not be laid within seven days of replying to the Parliament Question.

MADAM SPEAKER: The House stands adjourned to meet again at 2 P.M.

**12.07 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Mr. Deputy- Speaker *in the Chair*)

... (व्यवधान)

**14.0 ½ hrs.**

*At this stage, Shri Shailendra Kumar, Shri Ganesh Singh, Shrimati Karsimrat Kaur Badal and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

**14.0 ¾ hrs.****MATTERS UNDER RULE 377 \***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally handover slips at the Table of the House immediately as per the practice.

... (Interruptions)

**(i) Regarding attacks on fishermen of Tamil Nadu by Sri Lankan Navy**

SHRI N.S.V. CHITTHAN (DINDIGUL): The fishermen of Tamil Nadu who go for fishing at the Bay of Bengal towards Sri Lanka are being arrested by the Navy of Sri Lanka. Several hundred fishermen were shot dead while they were fishing. These atrocities and loss of human lives have become day-to-day affair. I urge upon the Government to take up this issue with the Government of Sri Lanka and find a solution to the problem so that fishermen could carry on fishing activities without any fear of loss of lives.

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\* Treated as laid on the Table.



**(ii) Need to expedite completion of Gosikhurd Irrigation  
Project in Vidarbha region of Maharashtra**

SHRI VILAS MUTTEMWAR (NAGPUR): I intend to raise a very important matter concerning the development of Vidarbha region. More than two and a half decades ago an important project viz Gosikhurd Irrigation Project was started with a avowed goal of developing agriculture, augmentation of water supply and to bring about prosperity in the entire region of Vidarbha. The foundation stone of the project was laid by Late Shri Rajiv Gandhi in 1988 and assurance was given for its implementation within the shortest possible time. This project was to be executed at an estimated cost of Rs.461.19 crores which escalated to Rs.2091.13 crores in 1999, Rs.5649.09 crores in 2007, Rs.7,777.78 crores in February 2008 and it has now been estimated at Rs.13,739 crores.

The project remained unexecuted owing to the lack of funds. However, with a view to accelerate the progress, the Central Government agreed to declare this important project as a national project with the provision of Central Financial Assistance of Rs.5000 crores in 2008, 10% of which is to be met by the State Government of Maharashtra. As per the revised schedule, the project was required to be completed by 2012 but at the pace at which the work has progressed there appears to be a remote possibility of this project to be completed even in the distant future and the sufferers will be farmers who continue to be exposed to vagaries of nature. It is very unfortunate that the work on this project has not received importance it deserved by the State Government. There is complete laxity in the execution of work. Certain regions of the State are already in the grip of drought and still no concrete steps are being taken to accelerate the work on this project to avoid such a situation developing in this region. The ambitious project was expected to irrigate 2,50,800 hectares of land in Nagpur, Chandrapur and Bhandara districts and till date irrigation potential of only 36,894 hectares has been created despite spending huge expenditure. Even

after 25 years of its conceptualization, the families displaced consequent on the acquisition of their land for this project are still to be rehabilitated and compensation is yet to be paid. This has caused great resentment amongst the land owners.

Therefore, I would urge upon the Government to have a thorough inquiry conducted by the experts of the Central Government to assess the reasons for not achieving the target despite spending huge amount and also to appoint an agency to regularly monitor the work and expenditure on this project with a view to ensure its early completion.

**(iii) Need to provide a relief package for drought affected Kerala and put a moratorium on repayment of agricultural loans in the State**

SHRI M.I. SHANAVAS (WAYANAD): The reduced monsoon showers in the year 2012-13 have caused severe concerns among Kerala's agrarian community as the State witnessed a decrease of 24% in southwestern monsoon and 35% in north eastern monsoon rains. The majority of Kerala's agrarian population suffered enormous crop losses and as much as 3,05,787 hectares of agriculture produce have been adversely affected. Kerala's estimated loss due to this crisis stands at around 5,810 crores. Wayanad district is the worst affected among all districts and a loss of 1766 crores is estimated. Wayanad being a tribal district and a minority district that sustains itself from small scale agriculture is already suffering losses from the previous spells of farming crisis and this situation is adding to the district's plight. Considering this situation, I would request the Union Government to consider the case of Kerala as a special one and immediately release a drought relief package and among other measures declare an immediate moratorium on repayment of agricultural loans.

**(iv) Need to expedite setting up of industrial infrastructure development centre at Jamaikunta and Rukmapur of Choppadanadi Mandal of Karimnagar district, Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the august House regarding the need to expedite the setting up of Industrial Infrastructure Development Centres at Jammikunta & Rukmapur of Choppadandi Mandal in Karimnagar District, Andhra Pradesh under Micro & Small Enterprises –Cluster Development Programme (MSE-CDP).

In this regard, I would like to state that the Steering Committee of Micro Small Enterprises-Cluster Development Programme has approved this proposal with the condition that the DPRs for both the ID Centres should be prepared as per MSE-CDP guidelines and should be forwarded duly appraised by Small Industries Development Bank of India (SIDBI). But, it is a fact that the Government of Andhra Pradesh has forwarded DPRs of Rukmapur and Jammikunta Villages vide letter dated 10.10.2011 without appraisal of SIDBI. I think it is a lapse on the part of State Govt. of A.P. for the inordinate delay of this project and it is my dream to have two Industrial Development Centres in my constituency to provide employment to the people because majority of the people belong to the category of Scheduled Castes in these areas and they are not having proper employment facilities. Moreover, Karimnagar is also included under Integrated Action Plan to wean away the naxalites and to provide employment opportunities to the unemployed youth. Already, the lands were handed over in favour of LIDCAP in Jammikunta and Rukmapur for this purpose.

Therefore, I request the Hon'ble Minister for Micro, Small and Medium Enterprises, through the Chair, to kindly pursue and expedite the matter with the Government of Andhra Pradesh.

**(v) Need to undertake doubling of railway line between Janghai railway station, Pratapgarh and Amethi in Uttar Pradesh**

**राजकुमारी रत्ना सिंह (प्रतापगढ़):** इस वित्तीय वर्ष के रेलवे बजट में रायबरेली से अमेठी के बीच रेलवे लाइन के दोहरीकरण कार्य को शामिल किया गया है जिसकी दूरी 30 किलोमीटर है। मेरे संसदीय क्षेत्र प्रतापगढ़ के जंगही रेलवे स्टेशन से अमेठी की दूरी भी 30 किलोमीटर है जिस पर अभी तक रेलवे के दोहरीकरण का कार्य नहीं हुआ है। जंगही रेलवे स्टेशन से बनारस तक वाया फाफामउ के बीच रेलवे दोहरीकरण का कार्य हो चुका है। अगर प्रतापगढ़ जिले के जंगही रेलवे स्टेशन से अमेठी के बीच 30 किलोमीटर पर रेलवे दोहरीकरण कार्य करवा दिया जाए तो अमेठी रायबरेली वाया प्रतापगढ़ को बनारस के ससाथ कम दूरी के रास्ते से जोड़ा जा सकता है और इन जिलों में रहने वाले लोगों को बनारस आने-जाने में काफी सुविधा होगी।

सरकार से अनुरोध है कि प्रतापगढ़ के जंगही रेलवे स्टेशन से अमेठी के बीच रेलवे दोहरीकरण कार्य को स्वीकृत कर इस कार्य को इसी साल किया जाए।

**(vi) Need to amend North Eastern Areas Reorganization Act, 1971 in order to resolve the border area dispute between Meghalaya and Assam**

SHRI VINCENT H. PALA (SHILLONG): The four decades long Meghalaya-Assam border dispute has resulted in huge bloodshed, dislocation of people, loss of employment and economic opportunities. The Meghalaya Legislative Assembly had passed resolutions for resolving the dispute in the most amicable way which the other side has rejected. The Meghalaya Government has also written to the Union Government for expeditious and lasting solution to the boundary dispute but to no avail. The ball is now in the Centre's Court. I strongly urge upon the Union Government to immediately constitute a Parliamentary Committee or a Ministerial Committee of Experts for suggesting amendments to the North Eastern Areas Reorganisation Act, 1971 as well as simultaneously constitute a time-bound Boundary Commission to facilitate resolving the border disputes.

**(vii) Need to make all out efforts to provide educational facilities and benefits of reservation to Scheduled Castes to help them join the mainstream of the society.**

**श्री भरत राम मेघवाल (श्रीगंगानगर):** मैं सरकार का ध्यान अनुसूचित जातियों के बालकों के गिरते हुए शिक्षा स्तर की ओर आकर्षित करना चाहता हूँ। सरकारों द्वारा भरसक प्रयास करने पर भी शिक्षा के स्तर में सुधार नहीं हो रहा है जो चिंता का विषय है।

गरीबी और लाचारी के कारण अनुसूचित जाति के व्यक्ति अपने बच्चों को पब्लिक स्कूलों में नहीं भेज सकते। आजादी के 65 वर्ष बीत जाने के बाद भी बहुत कम लोग होंगे जो अपने बच्चों को पब्लिक स्कूलों में भेज सकते हैं। उदारवादी व्यक्ति हर समुदाय में होते हैं, अनुसूचित जातियों के कल्याण की उन्हें भी चिंता है, परंतु आर्थिक पिछड़ापन उन्हें आगे नहीं बढ़ने देता। प्रशासन तथा विधायिका की जिम्मेदारी है कि सदियों से उपेक्षित लोगों को आगे बढ़ने के मार्ग प्रशस्त किये जाएं। अनुसूचित जातियों के बालकों को आधुनिक शिक्षा उपलब्ध कराना अनेक समस्याओं का समाधान है।

अनुसूचित जाति के बालक शिक्षित होकर अन्य समाज के समान आगे बढ़ेंगे तो निश्चित रूप से देश का सर्वांगीण विकास होगा। मैं मानता हूँ अनुसूचित जाति के व्यक्ति एकत्र/संगठित होकर अन्य समाज के उदारवादी व्यक्तियों का सहयोग प्राप्त करते हुए, संस्थाएं बनाकर इस कठिन कार्य को पूर्ण कर सकते हैं। इस सुंदर स्वप्न को पूरा करने में प्रशासन का उदार होना भी अति आवश्यक है।

मैं इस माननीय सदन के हर सदस्य के संज्ञान में लाना चाहता हूँ और यह बताना चाहता हूँ कि वर्ष 1999 से कुछ उदारवादी व्यक्तियों ने एक संगठन के रूप में उपेक्षित समाज के कल्याणार्थ भावना रखते हुए अपनी शक्ति (मन-तन-धन) से एक शिक्षण संस्थान स्थापित करने हेतु प्रयासरत हैं। अनुसूचित जातियों के बालकों तथा सभी समुदाय की कन्याओं को आधुनिक शिक्षा उपलब्ध कराने के उद्देश्य से कुछ व्यक्तियों ने अपने समस्त जीवन की जमापूंजी, कुछ व्यक्तियों ने अपनी कृषिभूमि, कुछ व्यक्तियों ने अपने साधन ट्रैक्टर, टेंकर, निर्माण संबंधी उपकरण आदि तथा जो कुछ नहीं दे सकते थे उन्होंने श्रमदान करने का वचन देते हुए थानागाजी अलवर में एक शिक्षण संस्थान स्थापित करने का प्रयास किया। संस्था के कार्य को सफल बनाने के लिए राजस्थान राज्य के लगभग सभी सांसदों/विधायकों ने प्रशासन से हर स्तर पर गुहार लगाई, परंतु खेद है कि पिछले 4 वर्षों में अनुसूचित जातियों के बालकों तथा सभी समुदाय की कन्याओं को आधुनिक शिक्षा उपलब्ध कराने की दिशा में संस्था चार इंच भी आगे नहीं बढ़ सकी।

प्रशासन में बैठे हुए लोगों का विचार है कि - अनुसूचित जातियों के कल्याणार्थ स्थापित संस्थाएं जो अनुसूचित जातियों के बालकों के लिए शिक्षण क्षेत्र में कार्य करना चाहती हैं, अनुसूचित जाति के

कल्याणार्थ संस्थाएं बनाकर अनुसूचित जातियों के सदस्यों की भूमि को हड़पने का प्रयास कर सकते हैं । वास्तविकता यह है कि प्रशासन में अपना एकाधिकार बनाए रखने वाले लोगों को खतरे का आभास है कि अनुसूचित जातियों के बालकों को यदि शिक्षा की सुविधा मिली तो वे अपनी योग्यता के आधार पर उनके बराबर बैठ जायेंगे, फलस्वरूप प्रशासन में उनका वर्चस्व समाप्त हो जायेगा ।

अंत में , मैं केंद्र सरकार व सभी राज्य सरकारों से आग्रह करूंगा कि सरकारी नौकरियों में आरक्षण, पदोन्नति में आरक्षण देने के साथ-साथ अनुसूचित जातियों के बालकों को शिक्षा ग्रहण करने में आरक्षण दिया जाए । उच्च शिक्षा के लिए विशेष शिक्षण संस्थान बनायी जाए, जो केवल उपेक्षित समाज के लिए ही हों । गैर सरकारी क्षेत्र में कार्य करने वाली सामाजिक/शिक्षण संस्थाओं को हर प्रकार की प्रशासनिक/वित्तीय सहायता देने की व्यवस्था की जाए ताकि भविष्य में उन्हें आरक्षण की ओर देखना ही न पड़े ।



**(viii) Need to ensure timely deposit of insurance premium by banks in  
Harda district of Madhya Pradesh**

**श्रीमती ज्योति धुर्वे (बेतूल):** मेरे संसदीय क्षेत्र के जिला हरदा में बैंकों द्वारा बीमा की राशि नहीं दिए जाने के संबंध में कहना है कि राष्ट्रीय कृषि बीमा वर्ष 2011 में हरदा जिला के किसानों की बीमा राशि क्रेडिट कार्ड खातों से कुछ बैंकों द्वारा काट ली गई है एवं बैंकों द्वारा जो किसानों की राशि काटी गई है उसे बीमा कंपनी को नहीं भेजा गया है। जिसके कारण किसानों को आर्थिक नुकसान उठाना पड़ा है।

मेरा सरकार से अनुरोध है कि इस संबंध में शीघ्र आवश्यक कार्यवाही की जाए।

**(ix) Need to take immediate necessary steps for setting up of  
an Airport at Meerut in Uttar Pradesh**

**श्री राजेन्द्र अग्रवाल (मेरठ):** मेरठ पश्चिम उत्तर प्रदेश में आर्थिक, सामाजिक, राजनैतिक व धार्मिक गतिविधियों का केन्द्र है। विभिन्न क्षेत्रों में कार्यरत व्यक्तियों को यहां से नित्य ही प्रदेश अथवा देश के अन्य स्थानों पर शीघ्र पहुंचने की आवश्यकता रहती है। मेरठ तथा निकटवर्ती क्षेत्र के विकास की दृष्टि से यहां एक पूर्ण हवाई अड्डा बनाया जाना बहुत जरूरी है। मेरठ में इस समय उ.प्र. नागरिक उड्डयन विभाग के अधीन डॉ. भीमराव अम्बेडकर हवाई पट्टी मौजूद है जिस पर छोटे हवाई जहाजों के उतरने की सुविधा उपलब्ध है तथा जिसका सीमित रूप से अतिविशिष्ट व्यक्तियों द्वारा उपयोग किया जाता है। इस हवाई पट्टी का विस्तार करके यहां हवाई अड्डा बनाया जा सकता है परंतु हवाई अड्डा बनाने के प्रस्ताव पर केन्द्र सरकार व प्रदेश सरकार के बीच अभी तक कोई ठोस संवाद या कार्यवाही नहीं हो पायी है। परिणामस्वरूप हवाई अड्डे के निर्माण का निर्णय हो नहीं पा रहा तथा संपूर्ण क्षेत्र की जनता को विकास के संभावित द्वार खुलने में निरंतर हो रहे विलम्ब के कारण निराशा हो रही है।

मेरा अनुरोध है कि सरकार इसमें हस्तक्षेप करे तथा स्वयं पहल करके मेरठ में हवाई अड्डे के निर्माण का कार्य प्रशस्त करे।

**(x) Regarding opening of Kendriya Vidyalaya on the campus of Assam University, Silchar from the academic session of 2013**

SHRI KABINDRA PURKAYASTHA (SILCHAR): In persuasion to the decisions adopted in the Executive Council vide Resolution No. EC:84:03-12:28.2, Assam University has arrived into an agreement in terms of MOU with Kendriya Vidyalaya Sangathan for opening Kendriya Vidyalaya on the campus of Assam University, Silchar.

The University will bear all liabilities of Kendriya Vidyalaya on the University Campus on regular basis and on receipt of clearance from the Sangathan office, New Delhi, the Silchar University will provide the entire infrastructure facilities and other allied assistance.

All necessary formalities have already been completed. So, there is no hurdle in granting immediate clearance to the proposal of the Sangathan.

All premiere Institutions in Barak Valley like ONGC, HPC, Army Cantt, BSF Cantt. & NIT are having Kendriya Vidyalaya on their campus for the public interest.

With the opening of Kendriya Vidyalaya, a large numbers of people will be benefited from areas such as greater Chatia, Irongmara, Borjalenga, Dwarbond, Barik Office, Sarwati Bagan, Rosekandi, Bagbahar to Matijuri-Hailakandi. Establishment of Kendriya Vidyalaya will also have impact on the socio-economic development and change of scenario of these areas.

I earnestly request the Kendriya Vidyalaya Sangathan through the Ministry of Human Resource Development to approve the MoU and send a copy of the same to the Assam University for taking necessary action for opening of the Kendriya Vidyalaya from the Academic session-2013.

**(xi) Need to generate work orders for factories of Indian Telephone Industries Limited (ITI Ltd.) in the country particularly for the factory established in Naini, Allahabad in Uttar Pradesh and also address the grievances of employees of ITI Ltd.**

**श्री रेवती रमण सिंह (इलाहाबाद):** मैं सरकार को देश में भिन्न-भिन्न स्थानों पर स्थित इंडियन टेलीफोन इण्डस्ट्रीज लिमिटेड तथा विशेषकर अपने संसदीय निर्वाचन क्षेत्र इलाहाबाद, उत्तर प्रदेश की इंडियन टेलीफोन इण्डस्ट्रीज लिमिटेड, नैनी, इलाहाबाद के विषय में कुछ तथ्यों से अवगत कराना है। यह कंपनियां कई स्थानों पर संचार उपकरणों का उत्पादन तथा कमीशनिंग का कार्य कर रही है। परंतु संचार की नीतियों और वर्क आर्डर की कमी के कारण यह पिछले कई वर्ष से घाटे में चल रही है। अतः इस आईटीआई लिमिटेड, इलाहाबाद के पुनःरूद्धार तथा कर्मचारियों/अधिकारियों की समस्या को आपके समक्ष प्रस्तुत कर रहा हूँ जोकि निम्नलिखित हैं :-

- देश में बंगलौर, पालघाट, नैनी, इलाहाबाद, श्रीनगर, रायबरेली व मनकापुर में इंडियन टेलीफोन इण्डस्ट्रीज लिमिटेड कंपनियां हैं तथा इनमें लगभग 13 हजार कर्मचारी हैं।
- आईटीआई लिमिटेड, इलाहाबाद को नई तकनीक का पूर्ण वर्क आर्डर दिलवाया जाए।
- 50 प्रतिशत महंगाई भत्ते को तत्काल मूल वेतन में विलय किया जाए।
- 1.1.2007 से लंबित वेतनमान का पुनरीक्षण करवाया जाए।
- कर्मचारियों/अधिकारियों की सेवानिवृत्ति की आयु 58 वर्ष से बढ़ाकर 60 वर्ष की जाए।

आईटीआई लिमिटेड, इलाहाबाद के पुनःरूद्धार हेतु प्रबंधक निदेशक द्वारा मंत्रालय में प्रस्तुत आर्थिक पैकेज को सरकार द्वारा तत्काल मंजूरी दी जाए। वर्तमान में प्रत्येक माह कर्मचारी 58 वर्ष की उम्र में सेवानिवृत्त हो रहे हैं जिससे तकनीकी कर्मचारियों की लगातार कमी हो रही है। इस क्षेत्र में विशेष ध्यान देते हुए सेवानिवृत्ति की आयु 58 वर्ष से बढ़ाकर तत्काल 60 वर्ष कर दी जाए।

**(xii) Need to launch a national programme to prevent youngsters falling prey to hypertension**

DR. RATNA DE (HOOGHLY): Of late, a disturbing trend is being seen in the country. Youngsters are falling prey to hypertension. With the world growing at a rapid pace, diseases are afflicting youngsters with faster pace. One of the major diseases which is plaguing youngsters of our country is hypertension. If we go through the latest World Health Organisation Report, it would be astonishing to find out that hypertension is affecting 36 percent of males and 34 percent of females. What is more disturbing is that hypertension is affecting those youngsters who are in the age group of 25 years.

Young people due to a lot of pressure opt to work in stressful environment. Added to this, they are easily attracted to junk food with high salt content. Though WHO report on hypertension is concerning the youngsters of the world but we should not lose sight of the fact that India has a huge young population. I would like to urge Central Government and Ministry of Health and Family Welfare to address the issue. A holistic step should be taken by the Ministry by initiating a national programme which should address various facets of hypertension. A proper monitoring and awareness should be started to unshackle the youngsters of the country from the grips of hypertension, otherwise, India, as a developing nation could be paying a hefty price in the years ahead.

**(xiii) Need to enhance the pension of EPF pensioners and also restore other benefits earlier available to them**

SHRI P. KARUNAKARAN (KASARGOD): The EPF Pensioners of our country have given a number of representations to Hon'ble Prime Minister and Hon'ble Finance Minister. These people have served our nation for a long time but after retirement they are not getting even minimum pension or any other benefits. They have requested in their Memorandum the following main demands:

1. The Interim Relief of Rs. 1000/- be given to all Pensioners.
2. The minimum pension be revised and fixed at Rs.6500/-.
3. The pension be linked with the DA.
4. Restore full pension after 100 months for those who had availed commutation benefit.
5. Three existing benefits - Commutation, Return of Capital, Reduce Pension which was stopped through a Govt. Order in 2008 should be reinstated.

There are a number of pensioners who are getting Rs.1/- or Rs.10/- as Pension. So I request the Hon'ble Minister for Labour and Employment to make amendment in the Pension Act 1995 and consider the demands of these EPF Pensioners.

**(xiv) Need to expedite setting up of the proposed Kendriya Vidyalaya in Jagatsinghpur district, Odisha**

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): I would like to mention that on a demand to set up a Kendriya Vidyalaya at district headquarters area of Jagatsinghpur district, Odisha, a team of Kendriya Vidyalaya Sangathan surveyed the feasibility criteria of the locality in 2012. After the survey, the team was satisfied and assured to set up a Kendriya Vidyalaya in the proposed area in the financial year of 2013-14. In this regard, the Collector of Jagatsinghpur district demarcated more than 8 acres of land for construction of school building and other infrastructure. A proposal to run the Kendriya vidyalaya temporarily from Srikrishna Academy, a State Government High School situated nearby the region was also assented to by the team at that time. However, no progress with regard to construction of the school building as well as other infrastructure has been made by this date.

Keeping in view problems faced by the students of the locality as well as children of employees working in various Central Government institutions situated in the surrounding areas of the Jagatsinghpur district headquarters in getting quality and affordable education, I urge upon the Ministry of Human Resources to expedite setting up of the proposed Kendriya Vidyalaya in the region.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

**14.01 hrs**

*The Lok Sabha then adjourned till Fifteen  
of the Clock.*

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**15.00 hrs**

*The Lok Sabha re-assembled at Fifteen of the Clock*

( Shri Francisco Cosme Sardinha *in the Chair*)

... (व्यवधान)

**15.0 ½ hrs.**

*At this stage, Shri Ganesh Singh, Shri Shailendra Kumar, Shrimati Harsimrat Kaur Badal and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

**15.0 ¾ hrs.****NATIONAL FOOD SECURITY BILL, 2011**

MR. CHAIRMAN : Now, the House will take up the Legislative Business. Prof. K.V. Thomas.

... (*Interruptions*)

MR. CHAIRMAN: Only the Statement of the hon. Minister will go on record and nothing more.

(*Interruptions*) ...\*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to move\*\*:

“That the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity

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\* Not recorded.

\*\* Moved with the recommendation of the President.

and for matters connected therewith or incidental thereto be taken into consideration.”

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, we have started taking up a very important Bill. Please go back to your places.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 3<sup>rd</sup> May, 2013 at 11 a.m.

**15.01 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Friday, May 3, 2013/Vaisakha 13, 1935 (Saka)*

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